

Directorate General of Foreign Trade
(EPCG-Division)

Subject: Minutes of the 2nd Meeting of EPCG Committee of AM-07 held on 24.05.2006 at 3.00P.M.

The 2nd meeting of the EPCG Committee for the licensing year 2006-07 was held on 24.05.06 at 3.00P.M. in Room No.4 under the chairmanship of Shri Surat Singh, Addl. DGFT to consider the cases under the EPCG Scheme of Foreign Trade Policy.

The following were present in the meeting:

1. Shri Surat Singh, Chairman
2. Shri R.K. Talajia, OSD, (Drawback)
3. Shri V.C.Agarawal, Addl. Industrial Adviser, DIPP
4. Shri D. Kashiva, IA, M/O Steel
5. Shri Anurag Bakhshi, STO, (Drawback)
6. Shri A.K.Agarwal, Dy. IA, C & PC
7. Shri D.C. Suri, Sr. Development Officer, Deptt. of Heavy Industry
8. Shri Ashutosh Jindal, Jt. DGFT.
9. Shri Ram Kumar, Dy.DGFT
10. Shri Brajesh Sikka, FTDO, EPCG-I & III
11. Shri S.S.Prasad, FTDO, EPCG-II
12. Shri Shyam Lal, FTDO, EPCG-IV

The EPCG Committee discussed the individual cases of exporters under EPCG Scheme and the following decisions were taken:-

"Part-C-II"

C-II/01 M/s.Bloom Dekor Ltd., Ahmedabad
02/AM07 dated 24.05.2006 F. No.23/269/AM-00/EPCG-I

The Committee considered this case as per agenda and decided to defer the case on the request of the representative of the Deptt. of C & PC since certain clarification has been asked from the firm and under examination in that Deptt. Moreover, the information received from the firm on 24. 05.2006 may also be forwarded to Deptt. of C & PC.

C-II/02 M/s.Siel Tizit India Pvt. Ltd., Kolkata

02/AM07 dated 24.05.2006 F. No. 01/26/218/05/AM-06/EPCG-I

The Committee considered this case as per agenda and decided to certify nexus between the capital goods proposed to be imported and export product i.e. Tungston Carbide Inserts only against EPCG licence No. 0230000373 dated 23.7.2003 on the basis of written comments of Deptt. of Heavy Industry vide letter No. 4(17)/2006-TSW (B)/3 dated 16.2.2006.

C-II/03 M/s.National Engineering Industries Ltd.,Jaipur
02/AM07 dated 24.05.2006 F. No.01/36/218/87/AM-06/EPCG-I

The Committee considered this case as per agenda and decided to refer back to RLA concerned since that office is competent to decide this case under para 5.3 of HBP where duty saved amount value is within their purview.

C-II/04 M/s. Radhakrishna Foodland Pvt. Ltd.
02/AM07 dated 24.05.2006 F. No. 01/36/218/70/AM-06/EPCG-I

The Committee considered this case as per agenda and decided to send another D.O. reminder at the level of Addl. DGFT stating that if no comments are received within 15 days it will be taken that your Deptt. has no objection in ratifying the nexus and Committee will decide this case at its own as it is quite old pending case.

C-II/05 M/s. Parle Products Pvt. Ltd., Mumbai
02/AM07 dated 24.05.2006 F. No. 01/36/218/80/AM-06/EPCG-I

The Committee considered this case as per agenda and decided to send another D.O. reminder at the level of Addl. DGFT stating that if no comments are received within 15 days it will be taken that your Deptt. has no objection in ratifying the nexus and Committee will decide this case at its own as it is quite old pending case.

C-II/06 M/s. International Knowledge Park Pvt. Ltd
02/AM07 dated 24.05.2006 F.No. 94/180/0017/AM-07/PC-I/EPCG-III

The Committee considered this case as per agenda and decided to defer the case and refer the matter to Ministry of HRD and also to Ministry of Sports for their comments.

C-II/07 M/s. Sesa Goa Ltd., Goa
02/AM07 dated 24.05.2006 F. No. 20/68/2005-06/EPCG-III

The Committee considered this as per agenda and gave personal hearing to the firm's representative. It was decided to refer back the matter

to the RLA concerned since that office is competent to decide such cases under the provisions the FTP/HBP where duty saved amount is within the purview of RLA concerned. It was also decided that RLA may decide the matter of indigenous sourcing of capital goods as per the provisions of para 5.6 of the FTP and para 5.5 of the HBP subject to the condition of fulfillment of export obligation by the applicant for export of Iron Ore.

C-II/08 M/s. Kalyan Silks , Trichur
02/AM07 dated 24.05.2006 F. No. 20/008/2006-07/EPCG-III

The Committee considered this case as per agenda and decided to refer back to the RLA concerned since that office is competent to decide such cases under the provisions of the FTP/HBP and is not clear why it was referred to the Headquarter for consideration by the EPCG Committee.

C-II/09 M/s. Essar Steel (Hazira) Ltd., Mumbai
02/AM07 dated 24.05.2006 F. No. 01/36/218/113/AM-06/EPCG-I

The Committee considered this case as per agenda and accorded its ex-post facto approval to the nexus already approved on the basis of comments of Ministry of Steel vide letter no. 13/4/2006-IDW dated 15.05.2006.

C-II/10 M/s. Vaneet Knittings (P) Ltd., New Delhi
02/AM07 dated 24.05.2006 F.No. 20/672/AM-94/EPCG-IV

The Committee considered this case as per agenda. The Committee noted that the firm did not disclose the inclusion of alternate product(s) during the personal hearing before GRC on 26.12.2005. Further, the firm has proposed to get the alternate product(s) manufactured by the supporting manufacturer which is not covered under the Foreign Trade Policy. The Committee, therefore, decided to reject the request of the firm.

C-II/11 Import of Catalyst under EPCG Scheme
02/AM07 dated 24.05.2006 F.No. 20/71/2005-06/EPCG-III

The Committee considered this case as per agenda and clarified that import of Catalyst under EPCG Scheme is treated as capital goods for initial charge under para 9.12 of the Foreign Trade Policy and same catalyst for subsequent charge will be covered under consumable category and gets consumed with the passage of time as per the provisions of para 9.15 of Foreign Trade Policy. It was decided to inform the Deptt. of

Revenue accordingly.

Case No.& Meeting date	Name of the firm & File No.	Licence No & date
1/24.05.2006	M/s.Sumi Mothersons Innovative Engineering Ltd., New Delhi. F.No.18/422/AM.04/EPCG.II	0530134762 dt.29.08.2003

The Committee considered this case as per agenda and decided to approve the nexus between capital goods imported and moulds only as export product as per the written comments of Deptt. of C&PC vide their letter No. 13011/1/2006/PC-II dated 28.04.2006..

Case No.& Meeting date	Name of the firm & File No.	Licence No. & date
2/24.05.2006	M/s.Lupin Limited, Mumbai. F.No.18/151/AM.03/EPCG.II	0330002080 dt.13.05.2002

The Committee considered the case as per agenda. The representative of DIPP stated that the case was already considered by the EPCG Committee in its meeting held on 05/12/2002 and had approved the nexus. A copy of the Minutes of that meeting was handed over by him. It was decided to inform the RLA concerned accordingly.

Case No & Meeting date.	Name of the firm & File No.	Licence No. & date
C/3/24.05.2006	M/s.Spentex Industrie, Ltd, Baramati, Maharashtra. F.No.18/73/AM.06/EPCG.II	0830000389 dt.14.10.2003

The Committee considered the case as per agenda. The representative of Deptt. of Revenue informed the Committee that this issue was considered in their Department and decided to grant their approval in the light of the orders passed by Hon'ble High court of Gujarat. Therefore, the Committee decided to approve the request of the firm.

Case No.& Meeting date	Name of the firm & date	Licence No. & date
4/25.05.2006	Mf/s.J.B. Exorts, New Delhi F.No.18/697/AM.05/EPCG.II	0099540 dt.18.12.1998

The Committee considered the case as per agenda and decided to defer the same as a fresh reference has been received from the firm.

Case No.& Meeting date	Name of the firm & date	Licence No. & date
5/24.05.2006.	M/s.Hindustan Latex Ltd., Trivandrum. F.No.18/98/AM.06/EPCG.II	0530000784 dt.12.12.2003

The Committee considered the request for relaxation in procedure against above-mentioned EPCG licence as per details given in the agenda. It was decided to accede to the request of the firm with the condition that there will be no increase in actual import of goods and export obligation will be increased accordingly.

Case No/. Meeting Date	Name of the firm & File No.	Licence No. & date
6/24.05.2006	M/s. Hyundai Motor India Ltd., 18/06/AM.07/EPCG.II	

- The Committee considered the request of the firm as per the details given in agenda and decided to defer this case for want of written comments of DIPP & Deptt. of Heavy Industries.

<u>Case No./Meeting date.</u>	Name of the firm & File No.	Licence No. & date
<u>7/24.05.2006</u>	<u>M/s.Thyssenkrup Electrical Steel India Ltd.,</u> <u>(Formerly known as EBG Pvt Ltd.,)</u>	<u>01500610 dt.10.07.1997</u>

- The Committee considered the case as per agenda and decided to defer the same in view of the written comments from Ministry of Steel vide their letter No.13(11)/2005-IDW dated 24.05.2006.

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